

ITEM NO.30

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4377/2020

(Arising out of impugned final judgment and order dated 30-06-2020 in CRLWP LD-VC No. 37/2020 passed by the High Court Of Judicature At Bombay)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

ARNAB RANJAN GOSWAMI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.91585/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91586/2020-EXEMPTION FROM FILING O.T. and IA No.91589/2020-EXEMPTION FROM FILING AFFIDAVIT IA No. 96569/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Ms. Kirti Dadheech, Adv.

For Respondent(s) Ms. Jaikriti S. Jadeja, AOR

Mr. Mahesh Jethmalani, Sr. Adv.
Ms. Malvika Trivedi, Sr. Adv.
Mr. Nirnimesh Dube, AOR
Mr. Saket Shukla, Adv.
Mr. aman Avinav, Adv.
Mr. Ravi Sharma, Adv.
Mr. Rahul Tyagi, Adv.

Mr. Samrat Krishnarao Shinde, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 Mr Siddharth Dharmadhikari, counsel appearing on behalf of the State of

Maharashtra States that since the impugned order of the High Court is an interim order, he has instructions to apply for withdrawal of the Special Leave Petition, since the proceedings are still pending before the High Court under Section 482 of the Code of Criminal Procedure.

- 2 The Special Leave Petition is accordingly dismissed as withdrawn.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR